

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 584 of 1994

12

New Delhi, dated this the 9th April, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri N.N. Mishra,
S/o Shri S. Mishra,
R/o Lal Bagh Mandir,
Azad Pur,
Delhi-110035.

.... APPLICANT

By Advocate: Shri D.R. Gupta

VERSUS

1. The Director of Education,
Delhi Administration,
Delhi,
Old Secretariat,
Delhi.

2. The Dy. Director of Education,
(Sports),
Delhi Administration,
Chhattarsal Stadium,
Model Town,
Delhi.

... RESPONDENTS

By Advocate: Shri Raj Singh

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Applicant's counsel has invited our attention to the Tribunal's decision dated 20.7.93 in O.A. No.327/92 N.N. Mishra Vs. Delhi Admn. & Ors. direction Respondents to consider the case of the petitioner in accordance with the scheme for regularisation of service of Casual Labourer and give him a suitable job if he fulfills the requirements.

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2. Applicant's grievance is that so far there has been no consideration of his case.

13

3. In this connection we note that the Respondents in para 4.3. and 4.4 of their reply have stated that his case would be considered in accordance with scheme for regularisation.

4. This O.A. is disposed of with a direction to the Respondents to consider the applicant's case in accordance with provisions of the aforesaid scheme and pass a detailed, speaking and reasoned order in accordance with law within six weeks from the date of receipt of a copy of this order.

5. In this connection Shri Gupta has invited our attention to the Hon'ble Supreme Court's judgment in U.O.I. Vs. Dharam Pal 1996 (2) SC SLJ 41, directing the U.O.I. that in view of the scheme formulated for regularisation of work charged/daily wage employee all those who have completed the prescribed period of 240 days should be regularised against existing vacancies in order of seniority after applying reservation rules.

6. Respondents are directed to keep the aforesaid judgment of Hon'ble Supreme Court squarely in view while passing orders as directed in para 4 above. No costs.

A Vedavalli
(DR. A. VEDAVALLI)
Member (J)
/GK/

S.R. Adige
(S.R. ADIGE)
Member (A)